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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan
New Delhi

Notification No. 51/2015-2020 New Delhi, Dated: 25th January, 2022

Subject: - Amendment in Export Policy of Human Hair

S.O. (E) In exercise of powers conferred by Section 3 read with section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes following amendment in Chapter 05 of the Schedule 2 of the ITC (HS) Export Policy related to export of human hair:

S.No	ITC HS Codes	Description	Present Policy	Revised Policy
38B	0501	Human hair, unworked, whether or not washed or scoured; waste of human hair:	Free	Restricted

2. Effect of this Notification:

The export policy of human hair, unworked, whether or not washed or scoured; waste of human hair or any other form of raw human hair under ITC (HS) Code 0501 has been put under restricted category, with immediate effect.

(Santosh Kumar Sarangi)

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